

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 03rd day of August, 2018.

ORIGINAL APPLICATION NO. 330/00041/2018

Present:

HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).

Shivram Sharma S/o Late Bachchu Lal Sharma aged about 65 years, R/o UFO 302-B, Ashok Vihar, Ashok Nagar, Allahabad.

.....Applicant.

By Advocate: Shri J.P Singh

VERSUS

1. Union of India, through Secretary, Ministry of Health Government of India, New Delhi.
2. Director, Central Govt. Health Scheme, New Delhi.
3. Additional Director, Central Government Health Scheme, Allahabad.

.....Respondents

By Advocate : Shri Jai Singh

O R D E R

Heard Shri Dharmendra Tiwari proxy counsel for Shri J.P Singh, learned counsel for the applicant and Shri Jai Singh, learned counsel for the respondents.

2. Learned counsel for the applicant submitted that applicant has moved a representation to the respondent No.3, who has forwarded to respondent No.2 and submitted that respondents be directed

to dispose of his representation dated 11.12.2017 (Annexure A-3) after following due process of law.

3. Learned counsel for the respondents submits that he may be allowed to file counter after looking into the merits of the case.

4. Taking into account the request of the counsel for the applicant, I do not feel that there is any need to issue notice or call for counter affidavit.

5. In view of the aforesaid limited prayer made by the counsel for the applicant and without commenting on the merits of the case as well as limitation, the instant O.A. is disposed of with a direction to the competent authority to consider and decide the representation of applicant dated 11.12.2017 (Annexure A-3) within a period of two months from the date of receipt of certified copy of this order by passing a reasoned and speaking order. No order as to costs.

(RAKESH SAGAR JAIN)
MEMBER-J

Manish/-